

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOKSABHA
UNSTARRED QUESTION NO. 6482
TO BE ANSWERED ON 06.04.2018

Pollution in Narmada River

6482. SHRI PRAHLAD SINGH PATEL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Pollution Control Research Institute has conducted or proposes to conduct a deep study with regard to increasing pollution in the Narmada river;
- (b) if so, the details and the outcomes thereof along with the recommendations made in the said study; and
- (c) the reaction of the Government thereto along with the effective steps being taken by the Government to check the increasing pollution in the Narmada river?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) & (b) The Central Pollution Control Board (CPCB) has conducted water quality monitoring of Narmada River under National Water Quality Monitoring Programme (NWMP) alongwith Madhya Pradesh Pollution Control Board and Gujarat Pollution Control Board. As per the monitoring carried out in Narmada River the stretches namely, Garudeshwar to Bharuch in Gujarat; Mandala to Bheda Ghat and Sethani Ghat to Nemawar in Madhya Pradesh have been identified as polluted.

(c) The Ministry has been supplementing the efforts of the State Governments in abatement of pollution of identified polluted stretches of rivers under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) on cost sharing basis between the Central and State Governments. Under NRCP, works for abatement of pollution of Narmada River in 2 towns namely, Hoshangabad and Jabalpur in Madhya Pradesh have been sanctioned at a total cost of Rs. 14.33 crore. As per the progress reports provided by the State Government, the works in Jabalpur have been completed.

In addition to the above Government has taken various steps with regard to control and prevention of pollution in rivers including in Narmada river which *inter alia* include: (i) notification of industry specific effluent standards under the Environment (Protection) Act, 1986; (ii) directions by the Central Pollution Control Board (CPCB) issued for installation of online (24x7) monitoring devices and adoption of water conservation practices by industry; (iii) inspection of industries by the CPCB, State Pollution Control Boards (SPCBs) and action against the non-complying units under the provisions of the Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution), Act, 1974, (iv) directions from CPCB to SPCBs for collection, treatment and disposal of sewage by local/urban bodies to meet the standards as laid down for its use for non-potable purpose etc.
